

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 5914 of 2016

Cholamandalam MS General Ins. Comp. Ltd. Appellants
V/s

Shobha and others Respondents

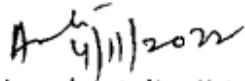
Notice to:

Respondents:

2. Gagan son of Suraj r/o H. No. 1662, Sector 7-C, Chandigarh (Driver of the offending vehicle make Bus Color White bearing registration No. PB01-A-2147).
3. Shankar Kumar r/o H. No. 141, Village Devi Nagar, Sector 3, Panchkula (Owner of offending vehicle make bus color white bearing registration No. PB01-A-2147).
4. Khlil Ahmed son of Bhure Khan, r/o H. No. 759, Gurudwara road Manimajra (U.T.) Chandigarh (Owner and driver of Auto Rickshaw bearing registration No. CH04-F-2453).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **06.03.2023(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 4th day of November, 2022.


Superintendent (Judl.),
For Registrar (Judicial)


4/11/22